

an amount of Rs.546.84 lakh has already been released to the State Government. Release of balance 10% of ACA is subject to implementation by State Government of various reforms related to urban transport as per the JnNURM guidelines.

(b) Yes, Sir.

(c) No firm date of approval can be given for the proposal received.

Expansion of the National Capital Region

1550. SHRI MAHENDRA SINGH MAHRA:

SHRI NARENDRA KUMAR KASHYAP:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that some other cities of the State of Haryana have been included in the NCR recently by expanding the National Capital Region, if so, the basis of this expansion;

(b) the reasons for not including some important cities of Uttar Pradesh like Moradabad, Bareilly, Muzaffarpur, Saharanpur, Aligarh and Bulandshahr also in the NCR; and

(c) whether Government would include other cities of Western Uttar Pradesh in the above scheme by expanding NCR?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI): (a) The National Capital Region Planning Board (NCRPB) has approved the proposal of Government of Haryana for inclusion of Bhiwani and Mahendragarh districts of state of Haryana in National Capital Region (NCR).

The proposals for inclusion of districts in the NCR were made by the respective NCR participating States. The justifications given by State Governments were (i) contiguity to the existing NCR boundary, (ii) road and rail connectivity and (iii) economic drivers.

(b) Bulandshahr district is already within NCR. NCRPB has not received proposal for inclusion of other cities in NCR from the Government of Uttar Pradesh.

(c) NCRPB has not received any proposal to include other cities of Western Uttar Pradesh in NCR.

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(b) Bulandshahr district is already within NCR. NCRPB has not received proposal for inclusion of other cities in NCR from the Government of Uttar Pradesh.

(c) NCRPB has not received any proposal to include other cities of Western Uttar Pradesh in NCR.

12.00 NOON

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

(MR. DEPUTY CHAIRMAN in the Chair.)

I Notifications of the Ministry of Shipping

II MOU between Government of India and EPL

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): Sir, on behalf of Shri G.K. Vasan, I lay on the Table:—

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Shipping, under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:—
- (1) G.S.R. 90 (E), dated the 15th February, 2013, publishing the Kandla Port Trust (Authorization of Pilots) Regulations, 2013.
 - (2) G.S.R. 396 (E), dated the 25th June, 2013, publishing the Visakhapatnam Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2013.
 - (3) G.S.R. 386 (E), dated the 25th June, 2013, publishing the Paradip Port Trust Employees (Conduct) Amendment Regulations, 2013.
 - (4) G.S.R. 289 (E), dated the 6th May, 2013, publishing the Kolkata Port Trust Employees' (Classification, Control and Appeal) Amendment Regulations, 2013. [Placed in Library. For (1) to (4), See No. L.T. 9562/15/13]